## National Company Law Tribunal

## Allahabad Bench

## Allahabad

CP No.71(ND)/ 2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2016.

NAME OF THE COMPANY: Seema Bajpa vs M/s Lakhnawi Handicrafts & Creation Pvt. Ltd.

SECTION OF THE COMPANIES ACT: u/s 397,398 of the Companies Act, 1956

Sl. No. Name Designation Representation Signature

1.

2.

## Order Dated 17.11.2016

CP No. 71/2016, Seema Bajpai vs M/s Lakhnawi Handicrafts & Creation Pvt. Ltd.

The tracking from website of Indian Post by office shows notices were served on Respondent No.2 and envelope are returned as unclaimed for Respondent No.1 and without any endorsement by Respondent no.3. We are satisfied with service of notice to Respondent No.2 on 14.10.2016. Hence Respondent No.2 is respondent. The petitioner is absent. The petitioner is directed to serve notices on Respondent No.1 and Respondent 3 and report the compliance on 22.12.2016.

V.S.R. AVADHANI, MEMBER-JUDICIAL

H.P. CHATURVEDI, MEMBER-JUDICIAL